ITEM NO.1 COURT NO.16 SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 15871/2026

[Arising out of impugned final judgment and order dated 19-12-2025 in CRA No. 914/1985 passed by the High Court of Judicature at Allahabad]

JAGDISH & ANR. Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH Respondent(s)

IA No. 194800/2026 - EXEMPTION FROM FILING O.T.
IA No. 194799/2026 - GRANT OF BAIL

Date : 07-10-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) :Ms. Kamakshi S. Mehlwal- 1263, AOR
Mr. Sanveer Mehlwal, Adv.
Ms. Geetanjali Mehlwal, Adv.
Mr. Sandeep, Adv.
Ms. Anjali, Adv.
Mr. Govind Bali, Adv.
Mr. Gagan, Adv.
Mr. Sankalp Gehlawat, Adv.

For Respondent(s) :Mr. Abhishek Saket, Adv.
Mr. Sudeep Kumar- 2779, AOR
Ms. Manisha, Adv.
Ms. Rupali, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Reply of the State has been filed, as informed by learned counsel for the respondent-State of Uttar Pradesh. However, neither is the same on record, nor has a copy

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Digitally signed by RAHUL KUMAR
Date: 2026.10.08 15:47:57 IST
Reason:

thereof been supplied to learned counsel for the petitioner. Learned counsel for the respondent-State is granted a week's time to check with the Registry and ensure that the same is placed on record and a copy thereof is supplied to learned counsel for the petitioner.

2. List the matter after two weeks.

(RAHUL KUMAR)
COURT MASTER (SH)

(KOMAL)
COURT MASTER (NSH)